

NOTIFICATION REGARDING DESIGNATING COURT(S) OF SESSIONS AS SPECIAL COURT(S) FOR TRIAL OF OFFENCES PUNISHABLE U/S 4 OF THE MONEY LAUNDERING ACT

No. S.O. 841(E), dated January 1, 2007. (Published in the Gazette of India Extraordinary Part II, Section 3(ii), No. 566, dated 1st January, 2007) – **In exercise of the powers conferred by subsection (1) of Section 43 of the Prevention of Money-laundering Act, 2002** (15 of 2003) and in consultation with the Chief Justice of respective High Courts, the Central Government designates the Court (s) of Sessions, as mentioned in Annexure, as Special Court (s) for the area (s) specified in the said Annexure against the said Courts, for trial of offence punishable under Section 4 of the said Act.

Annexure

S. No.	State/Court of Session notified as Union Special Court under the Territory Prevention of Money-laundering Act, 2002	Area specified for trial of offence punishable under Section 4 of the Prevention of Money-laundering Act, 2002
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12.	Madhya Pradesh Sessions Court, Gwalior Sessions Court, Indore Sessions Court, Bhopal Hoshangabad, Harda Sessions Court, Sagar Sessions Court, Jabalpur	Gwalior, Shivpuri, Guna, Ashoknagar, Datia, Sheopur, Morena, Bhind Indore, Dhar, Jhabua, Khargone, Barwani, Khandwa, Burhanpur, Ujjain, Dewas, Ratlam, Shajapur, Mandsaur, Neemuch. Bhopal, Sehore, Raisen, Rajgarh, Vidisha, Betul, Sagar, Damoh, Panna, Chhatarpur Tikamgarh. Jabalpur, Narsinghpur, Chhindwara Seoni, Mandla, Dindori, Balagahat, Rewa, Shahdol, Anuppur, Umaria, Sidhi, Satna, Katni.
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